

[Dr. Karni Singh]

Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th February, 1970."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th February, 1970."

The motion was adopted.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 85)

SHRI SRINIBAS MISRA (Cuttack) : I move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted.

SHRI SRINIBAS MISRA : I introduce the Bill.

CITIZENSHIP (AMENDMENT) BILL*

(Amendment of sections 9, 10 and substitution of new section 10 A)

SHRI M. N. REDDY (Nizamabad) : I move for leave to introduce a Bill further to amend the Citizenship Act, 1955.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Citizenship Act, 1955."

The motion was adopted.

SHRI M. N. REDDY : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL* *(Amendment of Eighth Schedule)*

SHRI M. MEGHACHANDRA (Inner Manipur) : I move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution."

The motion was adopted.

SHRI M. MEGHACHANDRA : I introduce the Bill.

CIVIL AVIATION (LICENSING) BILL*

SHRI S. C. SAMANTA (Tamluk) : I move for leave to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sections of the Air Corporations Act, 1953.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sections of the Air Corporations Act, 1953."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

PARLIAMENT LIBRARY BILL*

SHRI S. C. SAMANTA (Tamluk) : I move for leave to introduce a Bill to provide for building up an up-to-date and a comprehensive Library for Parliament.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for building up an up-to-date and a comprehensive Library for Parliament"

The motion was adopted.

*Published in Gazette of India, Extraordinary, Part II, Section 2, Dated 27-2-70.

SHRI S. C. SAMANTA : I introduce the Bill.

a Bill further to amend the Constitution of India."

The motion was adopted.

GIFT TAX (AMENDMENT) BILL*

(Amendment of sections 22, 23, etc.)

SHRI SURAJ BHAN : I introduce the Bill.

SHRI S. C. SAMANTA (Tamluk) : I move for leave to introduce a Bill further to amend the Gift Tax Act, 1958.

15 05 hrs.

CONSTITUTION (AMENDMENT) BILL—Contd.

MR. DEPUTY-SPEAKER : The question is :

(Amendment of articles 32 and 226) by Shri Tenneti Viswanatham

"That leave be granted to introduce a Bill further to amend the Gift Tax Act, 1958."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

MR. DEPUTY-SPEAKER : We shall take up further consideration of the Bill moved by Shri Tenneti Viswanatham on the 19th December, 1969. One hour was allotted and 33 minutes had been taken. 27 minutes are left. Shri Narayana Rao was on his legs ; he is now absent. Shri Kunte.

COMPANIES (AMENDMENT) BILL*

(Insertion of new section 43 B and Amendment of sections 224, 237, etc.)

SHRI DATTATRAYA KUNTE (Kolaba): This is a very simple Bill...

SHRI PRAKASH VIR SHASTRI (Hapur) : If it is simple, then why speak on it ?

SHRI S. C. SAMANTA (Tamluk) : I move for leave to introduce a Bill further to amend the Companies Act, 1956.

SHRI DATTATRAYA KUNTE : It may be a simple Bill but there are certain things which have to be brought to the notice of Members like my hon. friend. It is a simple Bill and there is no complication involved. All the same, if the Constitution were not so amended, the litigant would unfortunately suffer, as has happened as a result of the recent decision of the Supreme Court given in the year 1968. You will find from the Statement of Objects and Reasons that there also it was a majority judgment, three judges supporting one stand and two judges supporting the other stand which we are trying to take here.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 330 and 332)

SHRI SURAJ BHAN (Ambala) : I move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce

This Bill seeks to modify articles 32 and 226 of the Constitution in such a way that it should be possible for any litigant to get the advantage of these articles, where he has through some mistake not been able to take advantage of the provisions in time. After all, this a case where delay should be excused. That is all that is being suggested. In the Limitation Act, we have provisions where for proper reasons delay is excused

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